

U.P.S.C.

1973. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the office of the Union Public Service Commission has been treated as a separate entity after decentralisation of Central Secretariat Service;

(b) whether it is also a fact that the staff of the Union Public Service Commission have not been given option either to remain with the Home Ministry or to stay in a separate unit; and

(c) if so, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) and (c). The allotment of the staff to the various cadres was done after taking into account certain general principles, e.g., authorised permanent strength, the prospects of confirmation/promotion within next 2-3 years etc.; and no option to the staff in any participating Ministry/Office to be allotted to a particular unit in the decentralisation was given. The question of giving such an option to the staff of the U.P.S.C.'s office did not, therefore, arise.

Embezzlement of Funds in U.P.S.C.

1974. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a huge amount has been embezzled in the U.P.S.C.;

(b) if so, the total amount involved; and

(c) the action taken by the Government against the persons concerned?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). It was suspected in June 1959 that a sum of

Rs. 10,271.67 had been embezzled from the Commission's office.

(c) The matter was reported to the Special Police Establishment immediately and on the basis of their report, disciplinary proceedings are in progress against the then Cashier of the office. A sum of Rs. 10,000 has been recovered from the Insurance Company against the fidelity guarantee given by it on behalf of the Cashier.

Petro-Chemical Complex in Bombay

1975. Shri D. J. Naik: Will the Minister of Petroleum and Chemicals be pleased to state whether it is a fact that the India Petro-Chemicals Ltd. have applied for a license for setting up petro-chemical complex in Greater Bombay?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): No. This firm has however applied for a license to establish a synthetic rubber plant at Bombay.

Chief Head Warder of Central Jail, New Delhi

1976. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) whether the Chief Head Warder of Central Jail, New Delhi, has been suspended recently; and

(b) if so, the reasons therefor.

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) No, Sir.

(b) Does not arise.

औद्योगिक प्रबंधक पंज

१९७७. श्री बालकृष्ण सिंह :
श्री जं० ब० सि० बिष्ट :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि औद्योगिक प्रबंधक पुंज के अन्तर्गत संघ लोक सेवा आयोग ने कितने पदाधि-

कारियों का चुनाव किया था ताकि सरकारी क्षेत्र के उद्योगों में उच्च तथा मध्यम श्रेणी के मैनेजरों का स्थान भरा जा सके ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री ल० ना० मिश्र) : २१२.

Educational Facilities in Cantonments

1978. { Shri Pottekkatt:
Shri A. V. Raghavan:

Will the Minister of Education be pleased to state:

(a) whether there is any proposal to establish in 1964-65 thirty-two central schools in different cantonment areas to provide educational facilities for children of defence personnel; and

(b) if so, the places where they will be located?

The Minister of Education Shri M. C. Chagla: (a) Yes Sir, there is such a proposal, but the number of such schools proposed to be established is about 25.

(b) Seventeen of the places are as under; the other suggestions are under scrutiny.

Agra Cantt., Amla, Avadi, Bangalore (two schools), Bareilly, Bikaner, Dehu Road Cantt., Jhansi, Jodhpur, Kanpur, Lansdowne (likely), Manauri (Allahabad), Pachmarhi, Ranikhet (likely), Roorkee (two schools), Saugor, Tambaram.

Judicial Commissioner of Manipur and Tripura

1979. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Manipur and Tripura have one Judicial Commissioner and he has to spend half of the month in Manipur and the other half in Tripura;

(b) whether it is also a fact that one Judicial Commissioner has not

been able to cope with the cases in both the territories; and

(c) whether Government propose to have separate Judicial Commissioners for each of the territories?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):

(a) Yes.

(b) No.

(c) No.

Science Planning Commission

1980. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) whether a proposal for setting up a science planning commission to review and assess the scientific activity in the country is under consideration;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Education (Dr. M. M. Das):

(a) No, Sir.

(b) Does not arise.

(c) There is a separate "Resources and Scientific Research Division" in the Planning Commission and it is not considered necessary to have a separate Science Planning Commission.

सेक्शन अफसरों की परीक्षा

१९८१. श्री कछबाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सेक्शन अफसरों की १९६३ की परीक्षा तीन बार स्थगित की जा चुकी है;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) परीक्षा के लिये कितने उम्मीदवार हैं और कितने पद भरे जाने हैं ?